

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

1. CP/37(MB)2021

IN THE MATTER OF

Arti Leather & Accessories Pvt Ltd

.... Petitioner

Vs

ROC, Mumbai

.... Respondent

U/s 252 (1) of the Companies Act, 2013

Order Delivered on 10.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

The matter is kept for clarification. There is no representation on behalf of the Petitioner. In view of the same, order dated 01.07.2024 is recalled and the case is de-reserved. Posted for **14.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)
//Avdhesh K Patel//

Sd/-
REETA KOHLI
Member (Judicial)